



सत्यमेव जयते

भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, क्षेत्रीय कार्यालय, मुंबई

Food Safety and Standards Authority of India, Regional Office, Mumbai**Unit No.:**1201, 12th Flr, Hallmark Business Plaza, Bandra (East), Mumbai, Pin 400051.**Tel:-** 022- 40046392/40059601, **E-mail:** aomumbai@fssai.gov.in, **Website:** <https://westregion.fssai.gov.in/>

Date: As per sign

PUBLIC NOTICE (IMPORT) 5-A/2026**Subject: - FSS License requirement and label details at the time of import and export as per FSS provisions– reg.**

With respect to the operation of Public Notice (IMPORT) 5/2026 dated 08.05.2026, some difficulties have been communicated by export trade in operationalizing point no. 3, whereby point (i) quotes the reply to question 151 of FAQ dated 20-11-2024 on FSSAI License and Registration as under-

“Exporters who have obtained FSSAI license as per order No. 1-351/FSSAI/Imports/2013 dated 21st January, 2015 shall mention FSSAI logo and license number (either in printed or Barcode/QR format) on the food product label to ensure traceability. Further, other requirements as per FSS (Labelling and Display) Regulations, 2020 may not be applicable for the exported products”.

In this regard, Trade has represented that in many cases, foreign importers specifically ask them not to mention the details of the manufacturer/exporter on the food product packages.

2. In order to mitigate the above requirement of export trade where it is understood that exported commodity should primarily be compliant with the importing country's norms, at the same time mitigating the requirements of traceability as per above FAQ, a balanced operational framework is being adopted for the time being by allowing the details of exporter or manufacturer, as the case may be, on one of the secondary or tertiary food packaging.

Whereas, the interpretation given by FAQ Q151 dated 20-11-2024 supra is being brought in the knowledge of FSSAI HQ for needful in the matter, to mitigate the operational challenges.

3. This is being issued for the immediate notice of all the concerned parties and stakeholders. Any difficulty being faced in the operation of this notice may be brought in the knowledge of this Office.

प्रीति चौधरी, IRS
क्षेत्रीय निदेशक,
एफएसएसआई, पश्चिमी क्षेत्र, मुंबई

Copy to: -

1. The Office of the Pr. Chief Commissioner – Zone I, II, III Mumbai/ Ahmedabad/Pune
2. The Executive Director, TICD, FSSAI, HQ
3. The Executive Director (CS-Regulatory Compliance), FSSAI HQ

4. The Authorized Officers at JN port, Mumbai Air cargo, Ahmedabad, Mundra, Kandla, Talegaon– for information
5. All Trade Bodies
6. Notice Board of FSSAI, WR office and website
7. Guard File – Public Notice